

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 3.12.2001

OA No. 505/1995

Ashok Kumar s/o Mohan Lal r/o 7-Cha-16, Jawahar Nagar, Jaipur, presently posted as Lower Division Clerk in the O/c the Central Government Health Scheme, Jaipur

..Applicant

Versus

1. Union of India through the Secretary, Ministry of Health and Family Welfare, Government of India, Nirman Bhawan, New Delhi.
2. The Director, Central Health Scheme and Director General, Health Services, Nirman Bhawan, New Delhi.
3. Additional Director, Central Government Health Scheme, Hotel Radha Krishna, Near Railway Station, Jaipur

.. Respondents

Mr. P.P.Mathur, proxy counsel to Mr. R.N.Mathur, counsel for the applicant.

Mr. Vijay Singh, proxy counsel to Mr. Bhanwar Bagri, counsel for the respondents

CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. A.P.Nagrath, Administrative Member

ORDER

Per Hon'ble Mr. A.P.Nagrath, Administrative Member

The applicant was initially appointed on the post of Lower Divisional Clerk (LDC) vide order dated 16.4.1985 on ad-hoc basis and he has continued as such since then. He has filed this OA with a prayer that the



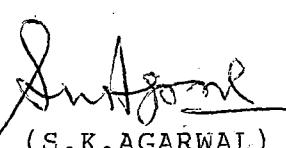
find that the Additional Director, CGHS, Jaipur and Director, CGHS are seized with the matter of regularisation of ad-hoc employees. We do not find any reason for delay in taking a decision. This matter can be settled finally, if directions are given to respondent No.2 to communicate approval to the proposal made by the Additional Director, CGHS, Jaipur vide letter dated 17.9.2001.

3. We, therefore, direct the respondent No.2 to communicate his decision on the proposal of Additional Director, CGHS, Jaipur sent vide letter dated 17.9.2001 within two months from the date of receipt of this order. While taking a decision, respondent No.2 shall keep in mind that the applicant over the last 16 years has lost every alternate opportunity of employment as his services have been continued in the Department of the respondents even though on ad-hoc basis.

4. This OA is disposed of with the directions as above. No order as to costs.

  
(A.P. NAGRATH)

Adm. Member

  
(S.K. AGARWAL)

Judl. Member